

ITEM NO.30

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33413-33415/2014

(Arising out of impugned final judgment and order dated 05-05-2010 in WA No. 53870/1999 09-04-2014 in WA No. 53870/1999 15-07-2014 in SA No. 507/2014 09-04-2014 in RA No. 155396/2010 passed by the High Court Of Judicature At Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

IA No. 1/2014 - CONDONATION OF DELAY IN FILING
 IA No. 42542/2017 - EXEMPTION FROM FILING O.T.
 IA No. 42541/2017 - EXEMPTION FROM FILING O.T.
 IA No. 42538/2017 - EXEMPTION FROM FILING O.T.)

Date : 05-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.
 Mr. Mohit D. Ram, AOR
 Ms. Monisha Handa, Adv.
 Mr. Bakul Jain, Adv.
 Mr. Rajul Shrivastav, Adv.
 Mr. Bhagirath N. Patel, Adv.
 Mr. Anubhav Sharma, Adv.

For Respondent(s)

Mr. E. C. Agrawala, AOR
 Mr. Sunil Murarka, Adv.
 Mr. Pankaj Agarwal, Adv.
 Ms. Prashi Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. Hearing is expedited.
4. We are informed that some of the respondents have died and the legal representatives of the deceased respondents are also need to be brought on record. Necessary steps in this regard may be taken, in the meantime.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)